

**GOVERNMENT OF INDIA  
CULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:254  
ANSWERED ON:06.08.2013  
CONSTRUCTION ACTIVITIES NEAR PROTECTED MONUMENTS  
Rajendran Shri C.

**Will the Minister of CULTURE be pleased to state:**

- (a) whether the Government has imposed any restriction on construction activities within 200 metre periphery of archaeological sites in the country including Tamil Nadu;
- (b) if so, the details thereof along with the number of such sites in the country, State-wise including Tamil Nadu;
- (c) the total number of cases where construction activities are allowed within the restricted area, during the last three years in various States including Tamil Nadu;
- (d) whether the Government proposes to relax the norms in this regard; and
- (e) if so, the details thereof, State-wise?

**Answer**

MINISTER OF CULTURE (SMT. CHANDRESH KUMARI KATOCH)

(a) Yes Madam.

(b) After the enactment of The Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010, every property owner whose property falls in the prohibited area (every area, beginning at the limit of the protected area or the protected monument and extending to a distance of one hundred metres in all directions) or in the regulated area (every area beginning at the limit of prohibited area in respect of every ancient monument and archaeological site and remains, declared as of national importance and extending to a distance of two hundred metres in all directions) of any protected monument and protected area declared as of national importance, has to apply to the concerned competent authority for grant of 'No Objection Certificate' (NOC) to carry out repair / renovation / construction / re-construction at his/her property. At present, there are 3678 protected monuments and sites declared as of national importance, in the country. A list of protected monuments and sites, State-wise is at Annexure.

(c) Details of the cases where construction activities are allowed during the last three years is as under:-

Year	Number of cases where constructions are allowed
23.11.2011 to 14 31.12.2011	

01.01.2012 to 939 31.12.2012	
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01.01.2013 to 688 31.07.2013	
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(d) At present, no proposal to relax the norms is under consideration of the Government.

(e) Question does not arise